IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGD. No. R.A. 45/89
in O.A. No. 1538/88 Date of Decision:- 26.4.89

Shri Karam Singh .....: Applicant

Vs.

Union of India & Others ..... Respondents

CORAM:- Hon'ble Shri B.C. Mathur, Vice Chairman.

Review Application No. 45/89 has been filed by Shri Karam Singh against the orders passed by this Tribunal in O.A No. 1538/88 rejecting the case of the applicant to correct his date of birth in the service record. In that case it was held that the date of birth of a Government employee can be corrected at any stage, If a person has not agitated for changing the date of birth for a very long time and comes for changing the same in the fag end of the service, it can be changed only if there was overwhelming evidence to establish that the date recorded in the service record is incorrect. In that case the applicant had himself given the date of birth producing a copy of the certificate issued by the Principal of the college where he had studied certifying his date of birth and at the fag end of the service he had produced another certificate from the Principal of the same college indicating a different date of birth. There appears to be no conflict between the decision given in the original application and principle laid down by the Hon'ble Supreme Court under Article 141 of the Constitution.

I find no apparent error of law in this case and no new points, which has not already been brought out while hearing the original application, have been raised. In the circumstances, the review application is rejected.

(B.C. MATHUR)
VICE CHAIRMAN